

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Ins.) No. 323 of 2020

IN THE MATTER OF:

Ashish Prakash Chandra Gandhi

.....Appellant

Vs.

Trau Bros NV & Anr.

.....Respondents

Present :

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. S.Israni,
Mr. Harshil Agarwal, Advocates**

**For Respondents: Mr. Abhijeet Sinha, Mr. Kaushik, Mr. S.Kapoor, Mr.
Archit Singh, Ms. Manisha Singh, Mr. Aditya Shukla,
Advocates**

O R D E R

25.02.2020 - Heard the Learned Counsel for the Appellant and the Learned Counsel for R-1. Notice is issued to the 2nd Respondent returnable by 05.03.20. R-1 may file the reply within six days. Rejoinder, if any, may be filed by the Appellant within three days thereafter. The Resolution Professional is directed to defer the formation of 'Committee of Creditors' till the next hearing date. If there is no settlement by the next hearing date, then the parties are directed to get ready for hearing of the matter and the Resolution Professional is at liberty to form the 'Committee of Creditors' and proceed further in accordance with Law.

List on **5th March, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

ss/nn